

is a no-industry and adivasi district ;  
and

(d) if so, the details thereof and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) Four Industrial Licence applications from Maharashtra State Government Undertakings are pending consideration. As a matter of policy the details of pending applications are not divulged in the Parliament House.

(b) It would be for the Government of Maharashtra and the undertakings to provide the funds.

(c) and (d) The Central Investments are primarily in large industrial projects of a basic character. The location of such project has, therefore to be decided on broad techno-economic considerations. It has been the policy of the Government that subject to these considerations comparatively backward regions are given preference in the location of Central Projects. There is no proposal, currently under consideration, to set up an industry by the Union Government in Gadchiroli.

[English]

**Suggestions made by Expert Group  
on paper and Newsprint**

4890. SHRI B. V. DESAI : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether one agency system for the newsprint distribution has been recommended by the Expert Group on paper and newsprint;

(b) the suggestions made by the Working Group; and

(c) to what extent Government have agreed and also the steps proposed to be taken during the Seventh Plan period in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) to (c) The Working Group on Paper and Paperboard and Newsprint Industry for the Seventh Plan set up by the Planning Commission has *inter-alia* suggested that newsprint distribution of both the imported and indigenous variety be placed under one agency instead of leaving it to the individual mills as well as State Trading Corporation of India to supply directly against the authorisations by Registrar of Newspapers of India. The suggestion is yet to be discussed by the Newsprint Advisory Committee to enable Government to take a final view in the matter.

**Oil Mills in Madhya Pradesh**

4891. KUMARI PUSHPA DEVI : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) the number of oil mills set up in Madhya Pradesh;

(b) the location of those oil mills;

(c) whether Government have received applications to set up new oil mills in that State; and

(d) whether his Ministry will permit the applicant to set up oil mills in backward districts only ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b) 20 Industrial Licenses/Letters of Intent have since been issued for locating oil mills in Madhya Pradesh. The details of proposals such as, location, capacity, name of the applicant etc. against which Industrial Licenses/Letters of Intent issued are regularly published in the monthly newsletter published by the Indian Investment Centre, the copies of which are available in the Parliament Library.

(c) No Industrial Licence applications under the provisions of Industries (Development & Regulation) Act, 1951 for-